

in general that the grievances of SC/ST Employees were not being attended to promptly.

(c) Food Corporation of India has since directed the Zonal/Regional Offices to make all out efforts to wipe out the backlog for filling up of reserved posts, if any, in all cadres and categories keeping in view the Government directives in the matter. The said offices have also been instructed to attend to the grievances promptly.

**Allotment of Govt. Accommodation  
to the Employees of National  
Book Trust, India**

3838. SHRI DHARAMVIR SINGH TYAGI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Indian Council of Medical Research, Council of Scientific and Industrial Research, University Grants Commission etc. are autonomous bodies registered under Societies Act, 1860 ;

(b) whether National Book Trust, India is also registered as an autonomous body under the above Act ;

(c) whether the employees working in the above mentioned bodies are entitled to Government residential accommodation from General Pool of Directorate of Estates ;

(d) if so, the reasons why employees working in the National Book Trust, India are not allotted Government accommodation from General Pool ; and

(e) the steps taken to allot Government accommodation to them as well ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) Indian Council of Medical Research and Council of Scientific and Industrial Research are autonomous bodies registered under Societies Registration Act, 1860, whereas

University Grants Commission was set up by an Act of Parliament.

(b) Yes Sir.

(c) Only permanent employees of Indian Council of Medical Research and Council of Scientific and Industrial Research posted at the Head quarters in Delhi are eligible for allotment of general pool accommodation on payment of market rate of licence fee. Employees of University Grants Commission are eligible for allotment of general pool accommodation on payment of normal licence fee.

(d) There are many other autonomous bodies/organisations like National Book Trust, India, which are also not eligible for General Pool accommodation as a matter of policy.

(e) Question does not arise.

**Registration of Rallis India and  
Vallabh Pesticides**

3839. SHRI MOTILAL SINGH : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether it is a fact that Rallis India and Vallabh Pesticides is registered under the Insecticides Act for various Pesticides ;

(b) if so, what are the details of applications submitted by these companies and received by the registration committee for grant of registration for the last two years date-wise ;

(c) what are the dates on which their cases were brought before the Registration Committee for consideration and whether pending cases of all other applicants, whose applications were received earlier and those of Rallis and Vallabh Pesticides were cleared before consideration of cases of these companies; if not, the reasons therefor ; and

(d) the action Government propose to take in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) Yes, Sir.

(b) For the last 2 years i.e. with effect from 12.8.83 to date, 19 and 24 applications were submitted to the secretariat of the Registration Committee by M/s. Rallis India Ltd. and M/s. Vallabh Pesticides respectively for registration of various pesticides under the Insecticides Act, 1968. The lists showing the details of the applications submitted by the Firms (date-wise) are enclosed as Statement I and II below.

(c) The dates on which the cases submitted by M/s. Rallis India and

M/s. Vallabh Pesticides were brought before the Registration Committee for its consideration, are given in column 6 of the Annexure I and II respectively. The Registration Committee has laid down strict criteria of taking of cases for scrutiny following the queue system. Priority is accorded only to cases for indigenous manufacture of technical grade insecticides and insecticides for export purposes by specific orders of Registration Committee. On scrutiny, if deficiencies are noted, these are communicated to the applicant for rectification. On receipt of rectification data, it again gets priority amongst this category from the date of submission of further data. Thus the contingency pointed out does not arise.

(d) No action is called for in view of reply to part (c) of the Question.

## Statement-1

*List of applications received from M/s. Rallis India Limited from 12.8.1983*

Sl. No.	File No.	Name of Insecticide	Date of receipt	Whether registered or Deficiency/Closed	Date of Registration Committee (R.C) meeting which considered.
1	2	3	4	5	6
1.	5286-CIR	Acephate 75%	23.8.1983	} Rejected	Repeat provisional registration not approved by the R.C. 31.12.1984
2.	5287-CIR	Acephate Tech.	23.8.1983		
3.	5676-CIR	Quinalphos 1.5% Dust	8.11.1983	Regd. (26.2.85)	26.2.1985
4.	5677-CIR	Quinalphos 25% EC	8.11.1983	Regd. (24.7.85)	To be taken to 80th R.C. for ex-facto approval.
5.	5837-CIR	Fenvalerate Tech.	3.12.1983	Regd. (11.5.1984)	4.5.84
6.	5838-CIR	Butachlor Tech.	3.12.1983	Regd. (10.4.85)	11.4.1985
7.	6170-CIR	Isoproturon 50% WDP	25.1.1984	Closed £	
8.	6191-CIR	Chlorpyrifos 20% EC	30.1.1984	(Complete case)	To be taken to 80th R.C. for approval
9.	6192-CIR	Monocrotophos 36% SL	30.1.1984	Deficiency*	
10.	6686-CIR	Glyphosate 41% SL	16.4.1984	Under Scrutiny	
11.	6687-CIR	Butachlor Tech.	16.4.1984	Deficiency*	
12.	6937-CIR	Fenvalerate Tech.	22.5.1984	Rtnd. @	
13.	7078-CIR	Fenvalerate Tech.	11.6.1984	Regd. (1.9.1984)	23.8.1984

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14.	7274-CIR	D-Allethrin Tech.	25.7.1984	Deficiency*
15.	7522-CIR	D-Allethrin Tech.	31.8.1984	Deficiency*
16.	7630-CIR	Tetramethrin Tech.	20.7.1984	Under Scrutiny.
17.	8915-CIR	Benthiocarb 80% WP	10.5.1985	-do-
18.	8916-CIR	Benthiocarb Tech.	10.5.1985	-do-
19.	9206-CIR	Fenitrothion 2%	5.8.1985	Under Preliminary scrutiny.

£ — Closed for want of rectification of deficiencies within the stipulated period.

\* — Deficiencies communicated but rectifications are awaited.

③ — Rejected and application returned.

## Statement-II

*List of applications received from M/s. Vallabh Pesticides Manufacturing Company from 12.8.1983*

Sl. No.	File No.	Name of Insecticide	Date of receipt	Whether registered or Deficiency/Closed.	Date of Registration (R.C.) meeting which considered.	Committee
1	2	3	4	5	6	
1.	5356-CIR	Decamethrin 2.8% EC	12.9.83	Closed £		
2.	5357-CIR	Fenvalerate 20% EC	"	Regd. (16.4.84)	6.3.84	
3.	5636-CIR	Phosalone 35% EC	7.11.83	Regd. (5.7.85)	23.7.85+	
4.	5637-CIR	Thiram 75% SD	"	Regd. (10.4.85)	11.4.85+	
5.	5894-CIR	Aldrin 30% EC	14.12.83	Closed £		
6.	6074-CIR	Cypermethrin 25% EC	4.1.84	Returned @		
7.	6075-CIR	Cypermethrin 10% EC	"	Closed £		
8.	6849-CIR	Diazinon 10% Gr	2.5.84	Regd. (16.5.85)	23.7.85+	
9.	6850-CIR	Carbofuran 3% Gr	"	Returned @		
10.	6871-CIR	Dicofol 18.5% EC	3.5.84	Regd. (24.7.85)		To be taken to the 80th R.C. for expost-facto approval.
11.	7102-CIR	Monocrotophos Technical	16.6.84	Under Scrutiny		
12.	7109-CIR	Phosppamidon Technical	18.6.84	Regd. (5.7.85)	23.7.85+	
13.	7110-CIR	Dichlorvos Technical	"	Under Scrutiny		
14.	7111-CIR	Butachlor Technical	"	Returned @		

1	2	3	4	5	6
15.	7112-CIR	Chlorpyrifos Technical	18.6.84	Regd. (5.7.85)	23.7.85+
16.	7113-CIR	Diazinon Technical	"	Regd. (5.7.85)	23.7.85+
17.	7972-CIR	Mancozeb 75% WP	19.11.84	Deficiency*	
18.	7975-CIR	Carbandazim 50% WP	19.11.84	Deficiency*	
19.	7976-CIR	Mancozeb Tech.	"	Under Scrutiny	
20.	8053-CIR	Fenvalerate 20% EC	5.12.84	Deficiency*	
21.	8183-CIR	Butachlor Technical	21.12.84	Regd. (14.5.85)	23.7.85+
22.	9166-CIR	Butachlor Technical	23.7.85	Deficiency*	
23.	9214-CIR	Glyphosate Technical	8.8.85	Under preliminary Scrutiny	
24.	9215-CIR	Glyphosate 41% SL			

£ — Closed for want of rectification of deficiencies within the stipulated period.

\* — Deficiencies communicated but rectifications are awaited.

@ — Rejected and application returned.

† — Ex-post-facto approval.